

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Application(s) Involved:

ST/WITHDRAWAL/20831/2019
in
Service Tax Appeal No. 260 of 2012

Service Tax Appeal No. 260 of 2012

(Arising out of Order-in-Appeal No. 166-2011 dated
01/12/2011 passed by CCE(Appeals), Mangalore)

**Commissioner of Central Excise,
Customs and Service Tax MYSORE**

S1-S2...VINAYA MARGA,
SIDDHARTHA NAGAR,
MYSORE - 570011
KARNATAKA

Appellant(s)

VERSUS

BSNL

OFFICE OF THE GENERAL MANAGER,
PADMAVATHI COMPLEX, MADIKERE,

Respondent(s)

Appearance:

Shri K.B. Nanaiah, Asst. Commissioner(AR)
Shri Cheriyan Punnoose, Advocate

For the appellant
For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20122 / 2020

Date of Hearing: 13/02/2020

Date of Decision: 13/02/2020

Per : BENCH

Revenue has filed miscellaneous application to withdraw the present appeal. After hearing both sides for some time, we find that the amount involved in the present appeal is less than Rs.50 lakhs. Further we

find that recently, the Central Board of Indirect Taxes & Customs has issued Instruction F.No.390/Misc./116/2017-IC dt. 22/08/2019 fixing the monetary limit of Rs.50 lakhs for filing appeal by Department before CESTAT and instructed the field formations to withdraw the appeals which fall within the above monetary limit of Rs.50 lakhs. In view of the Board's instruction cited supra, appeal is dismissed without going into the merits of the case. MA also disposed of.

(Operative portion of the Order was pronounced
in Open Court on **13/02/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...